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for social security for agricultural workers and, therefore, I recommend that this Bill should also contain some sort of insurance to the workers where the State can make a partial contribution for the protection of agricultural workers. Agricultural labour is a seasonal labour and most of the farm hands are idle during a greater part of the year. In order to create employment avenues during this period I recommend that Government should come forward with a land army corporation which may be implemented at the district and State level which can take over development works and use these workers in social forestry which is the need of the hour. With these few words I again support the Bill moved by my colleague, Mr. Balaram.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): There are two more speakers on this but there is not enough time left today. However, the subject will remain on the agenda.

Now I call the Minister of Parliamentary Affairs to announce Government business for the coming week.

### ANNOUNCEMENTRE.GOVERN ENT BUSINESS FOR THE WEEK COMMENCING 3RD SEPTEMBER, 1990.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI JAGDEEP DHAN-KAR): Mr. Vice-Chairman, with youv permission I rise to announce that Government Business in this House during the week commencing Monday, the 3rd September, 1990 will consist of—

1. Discussion on the Resolution seeking disapproval of the Indian Council of World Affairs Ordinance and consideration and passing of the Indian Council of World Affairs Bill, 1990;

Mentions

2. Consideration and passing of—

(a) The Constitution (Seventieth Amendment) Bill, 1990;

(b) The Constitution Seventy-first Amendment) Bill, 1990;

5. 00 р. м.

3. Discussion on the Resolutior regarding increase in the excise duty on motor cars.

4. Discussion on the Resolutior seeking disapproval of the following Ordinances and consideration and passing of the Bills, as passed by the Lok Sabha, in replacement thereof: <---

(a) The Prevention of IHicil Traffic in Narcotic Drugs and Psy chotropic Substances (Amend ment) Ordinance, 1990.

(b) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amend ment) Ordinance, 1990.

5. Consideration and passing/return of the fallow-Bills, ■ as passed by the Lok Sabha: —

(a) The Constitution (72nd Amendment) Bill, 1990.

(b) The Punjab Appropriation (No. 2) Bill, 1990.

## ". 'SPECIAL MENTIONS—Contd.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): Now, we shall take up the remaining Special Mentions.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Sir, are you going to proceed with the business now? There is no quorum at all.

# डा० रत्नाकर पाण्डेय : माननीय उपसभाध्यक्ष महोदय,

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THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR): But let us finish the Special Mentions.

SHRI SUBRAMANIAN SWAMY: There is no quorum in the House.

THE VICE-CHAIRMAN (SHRiI BHASKAR ANNAJI MASODKAR): Mr. Pandey, do you want to make your Special Mention or not?

डा० र लाकर पाण्डेय : मान्यवर, शुक्रवार को सदन में कोरम पूरा नहीं रहता है और ग्राज भी मैं देख रहा हूं कि कोरम पूरा नहीं है । चूंकि शुक्रवार को सबको जाना होता है । मैं आपको विनतीपूर्वक सादर अनुरोध करूंगा कि शुक्रवार को पांच बजे तक सदन की कार्यवाही चलायी जाया करे और आज सदन में कोरम भी पूरा नहीं है इसलिये मैं प्रार्थना करूंगा कि आज कायंवाही स्थगित कर दें और सोमवार को चलायें, यह मेरी प्रार्थना है ।

SHRI N. NARAYANSAMY; Sir, today being Friday, my request to you is that since most of the Members would be leaving the station, you should adjourn the House.

THE VICE-CHAIRMAN (SHRI BHASKAR ANNAJI MASODKAR"): Let me call the Members. If they are not there, then we will adjourn.

Now, Mr. Jogi. Not here. Mrs. Chakravarty. Not here. Then, Mr. Sahu. Would you like to make your Special Mention now? All right.

SOME HON. MEMBERS: No quorum... (Interruptions)...

THHE VICE-CHAIRMAN: Let us finish this at least. Yes, Mr. Sahu.

#### Prevailing Tension in Orissa due to the Antireservation agitation.

S SHRI SANTOSH KUMAR SAHU (Orissa): Sir, I stand here with a heavy heart. I do not want to import politics into the issue. Sir, it is a very serious situation which is prevailing in Orissa. The newspapers have come out with the news that shoot-at-sight orders have been issued in Cuttack and  $als_0$  one person has been killed. Sir, whoever it may be, whenever a person is killed, our first duty is to pray that his sout may rest in peace.

Sir, the situation is very serious. The curfew has been extended today. Train services have been disrupted. The National Highway which connects Andhra Pradesh and West Bengal through Orissa has been blocked. The whole State is engulfed in lawlessness and chaos. Unfortunately, Sir, when the situation is so bad and So serious there, I see today in the newspaper. "The Times of India", a news item giving the statement by the spokesman of the Government that there is no caste included in the Mandal Commission Repoi-t which wag suggested or supported by the Orissa Government. Sir, this is very unfortunate. If this had been told earlier, at the beginning so much of communal ten-' sion, so much of lawlessness, so much of loss of lives and so much of damage to valuable property could have been averted

Sir, in its eagerness to give effect to the Mandal Commission Report, the Government has announced it with a political motive even without having a consensus, even without consulting the Janata Dal Chief Ministers. The announcement was made today after sixteen days of the PM's declaration and much water has flowed under the bridge and the river Mahanadi is tainted with blood, and it is because of the communal tension now.

If this statement has come today it is very painful. It should have come clear from the beginning. I want to ask—it is not a political question: Are you in this country going to create a caste war? If the Mandal Commission does not apply in Orissa as the list is not finalised... *(Interruptions)* Please hear me. If clarifications had been given from the beginning, today so many lives would not have been lost. Today in different